

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

LIBRARY

No. OA 350/01897/2015
OA 350/01898/2015
OA 350/01899/2015
OA 350/01900/2015

Date of order : 11.1.2016

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

BIREN RAY
ATANU DEBNATH
GANESH RAJBHAR
MANABENDRA ROY

VS

UNION OF INDIA & ORS.

For the applicants : Mr.K.Chakraborty, counsel

For the respondents : Mr.L.K.Chatterjee, counsel

O R D E R

Ms.Bidisha Banerjee, J.M.

Heard both the Id. Counsels.

2. Since identical issues have been raised and identical prayers have been made, the OAs are taken up for hearing analogously with the consent of the parties. For the sake of brevity OA 1897/15 is delineated.

3. A Loyal Quota Scheme was floated by the Railways on 13.2.74. The scheme was explicit that 80% of the vacancies in Class III service in initial recruitment grades including Apprentice categories, could be filled by the General Managers through their own administrative arrangement, from sons and daughters and dependents of Class IV employees who had rendered exemplary service during the Railway Strike of 1974.

4. All the applicants including the applicant in OA 1897/15 have sought for appointment under Loyal Quota Scheme commensurate to their educational qualification which scheme was floated by the Railways on 13.2.74 and admittedly discontinued within a few days (25.7.74). They have claimed benefit of the scheme as wards of Loyal Workers, whereas they were born long after the

scheme was withdrawn. The scheme did not confer any vested right upon the Railway employees to be exercised at any time in future. Therefore in anticipation of their birth no employee could be said to have a vested right under the scheme for consideration of their wards as such, to be exercised in future after their children were born, that too under a scheme that stood discontinued long before the birth of their children.

5. Therefore the present applications being misconceived as also frivolous, are dismissed.
6. No order is passed as to costs.

(JAYA DAS GUPTA)
MEMBER (A)

(BIDISHA BANERJEE)
MEMBER (J)

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